

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
STARRED QUESTION NO. 258
(TO BE ANSWERED ON 03.08.2016)

CORRUPT OFFICERS

Ä*258. SHRI TARIQ ANWAR:

Will the PRIME MINISTER be pleased to state:

- (a) whether there has been instances of corruption and irregularities indulged in by the officers and employees of various Ministries/Departments of Union Government and if so, the details thereof;
- (b) the number of cases under investigation by CBI and courts during the last ten years; and
- (c) the action taken against such officers and employees and the difficulties being faced by the concerned agencies at various stages?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

- (a) to (c): A statement is laid on the table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA
STARRED QUESTION No. 258 FOR 03.08.2016**

(a) to (c): Central Bureau of Investigation (CBI) has investigated 6737 cases of corruption (including cases involving officers and employees of various Ministries/Departments of Union Government) under the Prevention of Corruption (PC) Act during the last ten and a half years i.e. 2006 to 2015 and 2016 (upto 30.6.2016).

The year-wise break up of such cases disposed of and action taken thereon during the last ten and half years, i.e., 2006 to 2015 and 2016 (up to 30.6.2016) are attached at **Annexure-I**. The results of the trials of cases under PC Act are at **Annexure-II**.

To reduce the time taken in final disposal of the cases, over and above 46 Special Judge Courts throughout India for prosecution of CBI cases, Government has sanctioned additional 92 Special Courts for CBI out of which 88 have become functional.

Further, to ensure that there are no inordinate delays in sanction of prosecution and completion of disciplinary proceedings, regular review and monitoring is being undertaken at various levels of Government.

ANNEXURE- I

INVESTIGATION DISPOSAL

Year	No. of PC Act cases disposed of during the year	Out of Col. No. 2, No. of cases ended in Prosecution	Out of Col. No. 2, No. of cases ended in Prosecution as well as RDA	Out of Col. No. 2, No. of cases ended in RDA	Out of Col. No. 2, No. of cases ended in closure/SCN/otherwise disposed of
1	2	3	4	5	6
2006	760	385	233	92	49
2007	916	466	247	88	64
2008	933	446	215	93	114
2009	670	344	194	70	62
2010	467	303	74	38	52
2011	662	300	268	48	46
2012	648	315	220	56	57
2013	647	300	208	56	83
2014	644	314	202	46	82
2015	633	309	237	35	52
2016 (upto 30.6.2016)	237	133	80	14	10

RDA- Regular Departmental Action

PC Act: Prevention of Corruption Act.

Note:- During the years 2006, 2007 and 2008, the data in respect of investigation disposal used to be maintained under different parameters and using different computer software / programme, hence the totals may not tally.

TRIAL DISPOSAL

Year	No. of PC Act cases disposed of during the year	Out of Col. No. 2, No. of cases ended in conviction	Out of Col. No. 2, No. of cases ended in acquittal/ discharge	Out of Col. No. 2, No. of cases otherwise disposed of
1	2	3	4	6
2006	420	272	119	21
2007	456	284	230	8
2008	369	222	124	23
2009	514	283	165	66
2010	451	310	113	28
2011	664	376	209	79
2012	865	535	283	47
2013	921	595	267	59
2014	770	509	213	48
2015	722	434	237	51
2016 (upto 30.6.2016)	381	234	135	12

PC Act: Prevention of Corruption Act.

Note:- During the year 2006 and 2007 the data in respect of trial disposal used to be maintained under different parameters and using different computer software / programme, hence the totals may not tally.
